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## PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court.  
Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

## HOME DEPARTMENT

## ELECTIONS

## NOTIFICATIONS

The 9th November 1945

**No. 5679-A.**—The following notifications, issued by the Government of India in the Legislative Department, are republished for general information.

By order of the Governor  
H. LAL

Deputy Secretary to Government

New Delhi, 24th October 1945

**No. F. 7-III/45-C. & G. (I)**—In exercise of the powers conferred by section 64, read with section 129A of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935, the Governor-General in Council, with the sanction of the Secretary of State, is pleased to direct that the following further amendment shall be made in the Legislative Assembly Electoral Rules, namely:—

Rule 48 of the said Rules and the heading 'Part VIII—Special Provision' shall be omitted.

New Delhi, 24th October 1945

**No. F. 7-III/45-C. & G. (II)**—In exercise of the powers conferred by section 64, read with section 129A of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935, the Governor-General in Council, with the sanction of the Secretary of State, is pleased to direct that the following further amendment shall be made in the Council of State Electoral Rules, namely:—

Rule 48 of the said Rules and the heading 'Part VIII—Special Provision' shall be omitted.

G. H. SPENCE

Secretary to the Govt. of India

The 13th November 1945

**No. 5754-A.**—The following Government Order, issued by the Government of Madras, Public (Elections) Department, is republished for general information.

By order of the Governor  
H. LAL

Deputy Secretary to Government

The 29th October 1945

**No. 2595-P.**—Public (Elections)—In exercise of the powers conferred by rule 5 of the Indian Legislature (War Service) Electoral Rules His Excellency the Governor of Madras hereby declares that the classes of service specified in the Annexure below shall constitute war service

## ANNEXURE

- (a) service of any kind in a unit or formation liable for service overseas or in any operational area;
- (b) service in India under Military, Munitions or Stores authorities or in factories with a liability to serve overseas or in any operational area;
- (c) all other service involving subjection to Naval, Military or Air Force law;
- (d) a period of training with a Military unit or formation involving liability to serve overseas or in any operational area;
- (e) valuable service rendered to the fighting forces in other ways, e.g., by way of recruiting;
- (f) service in A.R.P. or any other Civil Defence organization specified in this behalf by the Central or Provincial Government;
- (g) (i) any service connected with the prosecution of the war which a person is required to undertake by a competent authority under the provisions of any law for the time being in force.

(ii) such other service as may hereafter be declared as war service for the purpose of this Annexure.

NOTE—(1) Only whole-time service of any of the kinds specified above rendered after the 3rd September 1939 will be recognised as war service.

(2) Service in the Civil Pioneer Force, Madras, Civil Labour Units and Madras Labour Units for Ceylon will be deemed to fall within the scope of clause (c).

(3) For the purpose of clause (g) (ii) service in the following has been recognised as war service:—

- (i) National War Front Organization
- (ii) Camouflage organisation
- (iii) Special organisation for the production of war supplies through small-scale industries.
- (iv) Any post associated with the training of war technicians if duty in such post is declared by the Central Government to be 'Military duty'.

By order of His Excellency the Governor

J. B. BROWN

Chief Secretary to Government

The 12th November 1945

**No. 851-Elec.(A)**—The following notification, issued by the Government of India in the Legislative Department, is republished for general information.

By order of the Governor

H. LAL

Deputy Secretary to Government

New Delhi, 3rd November 1945

**No. F. 190/15-C. & G.**—In pursuance of rule 5 of the Indian Legislature (War Service) Electoral Rules, the Governor-General in Council is pleased to declare that in addition to the service specified in clause (a) of sub-section (1) of section 3 of the Indian Franchise Act, 1945, whose-time service during the period specified in the said sub-section (other than service under the Government of any Governor's Provinces falling within any of the categories set out in the Schedule appended hereto shall be War Service for the purposes of the said Act.

## SCHEDULE

1. Service involving subjection to naval, military or air force law.
2. Service in, or attached to, any naval, military, air force, munitions or military stores unit or formation, involving a liability to serve overseas or in an area in which military operations against the enemy were being conducted, including periods of training for such service.
3. Service, whether as an officer or rating, in sea-going vessels.
4. Employment in the national service in pursuance of—
  - (a) a calling up notice under the National Service (European British Subjects) Act, 1940,
  - or
  - (b) a direction under the National Service (Technical Personnel) Ordinance, 1941.
5. Service in any civil defence organisation constituted under any law for the time being in force.

G. H. SPENCE

Secretary to the Govt. of India

**DEPARTMENT OF SUPPLY AND TRANSPORT  
NOTIFICATIONS**

*The 9th November 1945*

**No. 2451-T.**—The following notification, issued by the Government of India in the Department of War Transport, is republished for general information.

By order of the Governor  
C S. JHA

*Secretary to Government*

*New Delhi, 13th October 1945*

**No. 52-LPC(2)/45-Spark Plugs**—In exercise of the powers conferred by paragraph (b) of sub-clause (1) of

clause 4 of the Motor Vehicles Spare Parts Control Order, 1944, the Central Government is pleased to direct that the following amendment shall be made in the Notification of the Government of India in the War Transport Department No. 52-LPC(2)/45-Spark Plugs, dated the 19th April 1945, namely:—

For the word "Champion", the word and letters "Champion, K.L.G." shall be substituted.

D. R. RUTNAM

*Joint Secy. to the Govt. of India*

*The 14th November 1945*

**No. 27780-S.T.**—The following notification, issued by the Government of India, Department of Food, is republished for general information.

By order of the Governor  
S. V. SOHONI  
*Secretary to Government*

**PRICE CONTROL (SUGAR)**

*New Delhi, 27th October 1945*

**No. 20-SC(32)/45**—In exercise of the powers conferred upon me by sub-clause (1) of clause 6 of the Sugar and Sugar Products Control Order, 1943, and in supersession of the notification of the Government of India in the Department of Food No. 20-SC(31)/44, dated the 21st October 1944, I, Vishnu Sahay, Sugar Controller for India, fix the prices of sugars as follows with effect from the date of this Notification:—

1. Price per maund of crystal sugar, for sale ex-factory according to grade, shall be as given in the table below:—

	19	21	22	23	24	25	26	27	28	29
(Grain size) ..	Rs. a. p.	Rs. a. p.	Rs. a. p.	Rs. a. p.	Rs. a. p.	Rs. a. p.	Rs. a. p.	Rs. a. p.	Rs. a. p.	Rs. a. p.
A A ..	..	..	..	16 10 6	16 12 0	16 14 0	16 15 6	17 1 6	17 3 0	17 5 0
A ..	..	16 4 6	16 6 6	16 8 6	16 10 0	16 12 0	16 13 6	16 15 6	17 1 0	17 3 0
B ..	..	16 2 0	16 4 0	16 6 0	16 7 6	16 9 6	16 11 0	16 13 0	16 14 6	17 0 6
C ..	..	16 0 0	16 2 0	16 4 0	16 5 6	16 7 6	16 9 0	16 11 0	16 12 6	16 14 6
D ..	15 8 0	15 14 6	16 0 6	16 2 6	16 4 0	16 5 6	16 7 6	16 9 6	16 11 0	16 13 0
E ..	15 6 6	15 13 0	15 15 0	16 1 0	16 2 6	16 4 6	16 6 0	16 8 0	16 9 6	16 11 6
F ..	15 5 6	15 12 0	15 14 0	16 0 0	16 1 6	16 3 6	16 5 0	16 7 0	16 8 6	16 10 6
G ..	15 4 6	15 11 0	15 13 0	15 15 0	16 0 6	16 2 6	16 4 0	16 6 0	16 7 6	16 9 6

2. Price per maund of crushed sugar, for sale ex-factory, according to grade, shall be as given below:—

Grade	Price per maund
	Rs. a. p.
13	16 9 0
12	16 6 0
11	16 4 0
10	16 2 0

3. Price per maund of refined sugar, for sale ex-factory, according to grade, shall be as given in the table below:—

	27	28	29
Grain Size	Rs. a. p.	Rs. a. p.	Rs. a. p.
A A ..	17 11 0	17 13 0	17 15 0
A ..	17 9 0	17 11 0	17 13 0
B ..	17 7 0	17 9 0	17 11 0
C ..	17 5 0	17 7 0	17 9 0
D ..	17 3 0	17 5 0	17 7 0
E ..	17 2 0	17 4 0	17 6 0
F ..	17 1 0	17 3 0	17 5 0
G ..	17 0 0	17 2 0	17 4 0

**Explanations:**

(1) The grades mentioned above shall be according to the standards prescribed by the Bureau of Sugar Standards of the Imperial Institute of Sugar Technology, Cowpore, and the grading will be done according to the instructions issued by the Bureau of Sugar Standards from time to time.

(2) "Refined Sugar" means sugar manufactured by remelting ordinary sugar in water and by suitably treating and filtering the solution and recovering sugar therefrom after boiling in vacuum pans the resulting sugar having colour not lower than Indian Sugar Standard No. 27 and being sufficiently pure to satisfy the following test, namely:—

The specific conductivity determined at 35°C and multiplied by 10<sup>6</sup> of a solution prepared by dissolving 5 grams of the sugar in conductivity water and making up to 100 Ccs., should not exceed 15, after deducting the value for the specific conductivity, at the same temperature and multiplied by 10<sup>6</sup>, of the conductivity water used.

V. SAHAY  
*Sugar Controller*

The 14th November 1945

**No. 27783-S.T.**—The following notifications, issued by the Government of India in the Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor

S. V. SOHONI

Secretary to Government

New Delhi, 5th September 1945

No. LS/W(3)(i)—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to make the following order and to direct with reference to sub-rule (1) of rule 119 of the said Rules that notice of the order shall be given by the publication of the same in the official Gazette and by the issue of a Press Note summarizing and explaining its provisions:—

1. (1) This Order may be called The Indian Woollen Goods (Control) Order, 1945.

(2) It extends to the whole of British India.

(3) It shall come into force at once.

(4) The Indian Woollen Goods (Control) Order, 1944, is hereby repealed:

Provided that anything done under any provision of that Order shall be deemed to have been done under the corresponding provision of this Order:

Provided further that any reference in any Order issued under the Defence of India Rules or in any notification issued thereunder to any provision of the Indian Woollen Goods (Control) Order, 1944, shall, unless a different intention appears, be construed as reference to the corresponding provision of this Order.

2. In this Order:

“Indian Woollen Goods” means any goods including yarn manufactured in India either wholly or partly from wool, but does not include hand-spun yarn or any hand-woven goods manufactured from hand-spun yarn.

“Controlled Woollen Goods” means Indian Woollen Goods of the description specified in the first schedule to this Order and marked “F.W.M.I.” or “T.M.A.”

“Recognised dealer” means a dealer specified for the time being in the 2nd schedule to this Order.

3. Every manufacturer of Indian Woollen Goods shall comply with the directions which have been or may hereafter be issued by the Central Government regulating types, specifications, disposal and the ex-mill price of Indian Woollen Goods which may be manufactured by him or prescribing the markings to be made by him on those goods.

4. No person other than a recognised dealer shall, except with the permission of the Central Government, sell any controlled woollen goods.

5. (1) No recognised dealer shall sell any Controlled Woollen Goods at a price higher than the maximum retail price fixed by the Central Government.

(2) No person shall sell by retail any Indian Woollen Goods other than Controlled Woollen Goods at a price higher than the maximum retail price fixed by the Central Government or where such a price has not been fixed at a price exceeding the cost of production of the goods by more than 27 per cent thereof.

6. Every recognised dealer shall, if so required by a purchaser of Indian Woollen Goods, give him a duly authenticated cash memo. specifying the quantity and price of the goods sold.

7. Every recognised dealer shall prominently display in his shop a list authenticated by the Central Government showing the types and specifications of Controlled Woollen Goods, in which he deals and the retail prices thereof fixed by the Central Government; and he shall produce this list on reasonable demand by any member of the public.

8. Except with the permission of the Central Government, no person shall buy in any one calendar year and no recognised dealer shall sell to any person in any one calendar year more than the following maximum quantities of various types of Controlled Woollen Goods:—

- |                                 |   |
|---------------------------------|---|
| (a) Knitting wool               | Two lbs.  |
| (b) Pullover, Jersey or Sweater | One of one of these three types   |
| (c) Knitted scarf               | One   |
| (d) Lohi or Shawl               | One   |
| (e) Blanket or rug              | One   |
| (f) Suiting 54"/56" width       | Four yards, or suiting 27"/28" width eight yards or Great coating 56"/58" width four yards. |
| (g) Shirtings 27"/30" width     | 6 yards; or shirtings 54"/56" width 3 yards.  |

Provided that a person may buy on behalf of any member of his family any quantities of Controlled Woollen Goods which such member is entitled under this order to buy and a recognised dealer may sell such quantities to such person.

9. The Central or Provincial Government may by order direct any manufacturer or any person dealing in any Indian Woollen Goods to furnish information regarding his dealings in and stocks of Indian Woollen Goods and such manufacturer or dealer shall comply with such direction.

10. Any officer authorised by the Central or Provincial Government in this behalf may, if he has reason to believe that any manufacturer or person dealing in any Indian Woollen Goods has contravened or is likely to contravene any provision of this Order,—

(a) inspect or cause to be inspected any books or other documents belonging to or under the control of such manufacturer or dealer;

(b) enter and search, or authorise any person to enter and search, any premises occupied by such manufacturer or dealer and seize, or authorise any person to seize, any Indian Woollen Goods in respect of which he has reason to believe that a contravention of this Order has been committed.

11. Every person dealing in Indian Woollen Goods shall comply with the directions issued by the Central Government regarding disposal of Indian Woollen Goods.

12. Any court trying a contravention of this Order may without prejudice to any other sentence which it may pass direct any article or articles in respect of which it is satisfied that the Order has been contravened shall be forfeited to His Majesty.

#### THE FIRST SCHEDULE

(See Clause 2)

1. Yarns of all sorts, including knitting wools, weaving yarns and hosiery yarns.
2. Knitted goods of all sorts, including Sweaters, Jerseys, Pull-overs, Scarves and Hosiery.
3. Woven goods of all sorts, including Suitings, Tweeds, Coatings, Shirtings, Lohis, Shawls, Blankets and Rugs.

#### THE SECOND SCHEDULE

(See Clause 2)

##### Recognised dealers in Indian Woollen Goods

Abbottabad	.. Messrs. Ch. Amarlal & Bros.
Agra	.. Messrs. Baldeo Das Baboo Lal and Jainarain Misra.
Ajmer	.. Messrs. Bharat Beopar Co. Ltd., A. H. Allarakha & Sons and Government Civil Grocery Shop.
Allahabad	.. Messrs. Sadan Lal Khanna, Hanuman Prashad Ram Gopal and Government Civil Grocery Shop.
Almorah	.. Messrs. Shyamlal Hiralal Shah and Sons.
Ahmedabad	.. Messrs. Haribhai Fulabhai Patel and Dayabhai Vanmalidas Lavsi.
Aligarh	.. Messrs. Kedarnath Shree Ram
Ambala Cantt.	.. Messrs. S. Mohd. Rafiq and Sons and Radhe Shyam.
Amritsar	.. Messrs. Romesar and Co., Ghanshyam Dass Balkishan, Sahzadanand and Sons and Thakurdas Balkishandas.
Amroha	.. Messrs. Md. Ruff-Ullah Sharaf-Ullah
Arrah	.. Messrs. Kani Ram Ganpatrai
Balarampur	.. Messrs. Radharaman Gaya Prasad
Banda	.. Messrs. Seth Parmanand Shikhar Chand
Bannu	.. Messrs. Karori Brothers Ltd.
Bareilly	.. Messrs. Jainarain Tandon and Gandhi Swadeshi Stores.
Batala	.. Messrs. Daulat Ram Sewa Ram
Beawar	.. Messrs. Jawaharman Chandmal
Belgaum	.. Messrs. Y. C. Deshpande and Sons
Benares	.. Messrs. Bajnath Das Taksali and Brothers, Gupta's—the Indian Stores and Bishwanath Prasad and Sons.
Bettiah	.. Messrs. Khairati Mian Gulfam Mian
Bhagalpur	.. Messrs. Anant Ram Bansidhar
Bhiwani	.. Messrs. Kundanlal Shrikishendas
Bihar-Sharif	.. Messrs. Mannalal Lakshmanlal
Bijnor	.. Messrs. Ratan Lal & Sons
Bombay	.. Messrs. Kapurchand & Brothers, Fulchand & Sons, The Bombay Swadeshi Co-operative Stores Co. Ltd., F. Sunder Das & Co., Haridas Gopaldas, H. Narain Das & Co., Valibhai Kamruddin, Sampat Swadeshi Stores, Government Grocery Stores, Railway Grain Shops under the General Managers, B. B. & C. I. and G. I. P. Railways, Haridas Dharamshahi Kotadia and Panachand Tidabhai & Co.
Budaun	.. Messrs. Gopaldas Sri Ram.
Bulandshahr	.. Messrs. Jugal Kishore Radhey Lal
Cawnpore	.. Messrs. (Hiranjilal Durga Das, Gopinath Changamall, Krishna Prashad Brothers and the Government Servants' Shop.

Calcutta	Messrs. Mahadyal Premchandra, B. N. Elias & Co., Sudarshan & Co., Wachel Molla & Sons, Bengal Stores, S. K. Shaw & Co., Banshidhar Nandlal, L. Mullick "Wool House" Kamalulaya Stores, East Bengal Society, M. Daya Ram, B. C. Nawn & Bros. Ltd., Railway Grain Shops under the General Manager, E. I. and B. & A. Railways.	Parulia	Messrs. Lokhraj Salig Ram
Campbellpore	Messrs. Dunichand Faqirchand	Qaetta	Messrs. Krishna Drapery House, Sambhu Nath & Co., Sikandar Lal Sachar and Civil Grocery Shop.
Chapra	Messrs. Murlu Prasad	Ranchi	Messrs. Ramr-khdas Mamraj
Chandausi	Messrs. Shyam Lal Raja Ram	Rawalpindi	Messrs. Dewan Singh Ram Singh, D. N. Bakshi & Sons and Mohd. Ismail
Coimbatore	Messrs. Bombay Warehouse	Rewari	Messrs. Banwari Lal Tarachand
Cuttack	Civil Canteen Stores	Rohtak	Messrs. Parvash Saree Stores
Dacca	Messrs. P. G. Das & Co	Saharanpur	Messrs. Punjab Cloth House
Darbhanga	Messrs. Thanmull Chunnal Lal	Salem	Messrs. Benares Stores, T. M. V. Abdul Azeez Bros.
Darjeeling	Messrs. Brij Mohan Brothers Ltd.	Sambhal	Messrs. Angan Lal Radhe Krishan
Dehradun	Messrs. Madho Ram & Sons	Shahjahanpur	Messrs. Khanna Brothers
Delhi	Messrs. Metropolitan Trading Association, Madho Ram & Sons, and S. Qyasuddin Mumtazuddin.	Shikarpur	Messrs. Hotchand Girdnaridas
Now Delhi	Messrs. Kashmir Textiles and Madho Ram & Sons	Shillong	Messrs. The Police Bazar Co-operative Stores
Dera Ismail Khan	Messrs. Jawa Stores	Sholapur	Messrs. Kishanlal Ropchand & Co.
Dera Ghazi Khan	Messrs. Radhakishen Gogia	Siakot	Messrs. Bisakhi Shah Daulat Ram Jain
Dharanasa	Messrs. Munshi Ram Om Parkash	Simla	Messrs. Hakim Mall Tani Mall and the Central Government Stores.
Dinapur	Messrs. Bhagwandas Bishwanath Prasad	Sitapur	Messrs. Madho Prasad Triloknath
Etawah	Messrs. Dwarka Prasad Salig Ram	Sukkur	Messrs. Ram Stores
Farrukhabad	Messrs. Abdul Rashid Abdul Majid	Surat	Messrs. Nagindis Jinabhai
Fatehpur	Messrs. Rambharosey Parshotam Das	Sylnet	Messrs. Abdul Kahar and Sons.
Ferozabad	Messrs. Bildeo Das Baboo Lal	Tanda	Messrs. Haji Salar Baksh Haji Ramzan
Ferozepur	Messrs. Swadeshi Hatti	Trichanopoly	Railway Grain Shops under the General Manager, S. I. Railway.
Fyzabad	Messrs. Mahabir Prasad Behari Lal		
Gaya	Messrs. Danulall Phulechand Jain (Bihar Fancy Stores).		
Ghazipur	Messrs. Munshi Mumtaz Ahmed		
Gorakhpur	Messrs. Har Narain Moti Lal and Railway Grain Shops under the General Manager, O. & T. Railway.		
Gujranwala	Messrs. Hans Raj Des Raj Chawla		
Hapur	Messrs. Sharif Ahmed		
Hardwar	Messrs. Hashmatrai Sindhi		
Hathras	Sita Ram Vishambharsahai		
Hazarbagh	Messrs. Mahasukh Mangilal		
Hissar	Messrs. Mam Chand Bahadur Singh Jain		
Hoshiarpur	Messrs. Allahditta Bhagatram		
Hyderabad (Sind)	Messrs. Roopal Das Gidoo Mal & Co.		
Jacobabad	Messrs. Nawad Ram Parsram		
Jamshedpur	Messrs. H. D. Dave & Co.		
Jaunpur	Messrs. S. M. Ali Husain		
Jhang Maghiana	Messrs. Ki-lenchand Mela Ram		
Jhansi	Messrs. Balkishun Dass Bhagwan Dass		
Jhelum	Messrs. Kapur Bhalla & Co.		
Jubbulpore	Messrs. Agrawal Hosiery Shop and Civil Grocery Shop.		
Julundur	Messrs. Ahmed Cloth House.		
Karachi	Messrs. Harbans Lal & Sons, Roopal Das Gidoo Mal & Co., Karachi Swadeshi Stores, National Swadeshi Stores and Civil Grocery Shop.		
Karnal	Messrs. Karnal Cloth House		
Kasauli	Messrs. Kripa Ram Bros.		
Khurda Road	Messrs. J. B. Thacker & Co.		
Khurja	Messrs. Har Prasad Kanchhi Lal		
Kohat	Messrs. H. Inayatullah & Sons		
Lahore	Messrs. Durga Das & Brothers, Banbasi Swadeshi Stores, Shahzada Nan & Sons, Punjab Kashmir Stores, Fancy Swadeshi Stores, Bombay Cloth House (Regd.), Lal Brothers, Civilian Officers Shop, Government (Contractor) Cloth Shop and Railway Grain Shops under the General Manager, N. W. Railway.		
Larkana	Messrs. Thadaram Gulomal		
Lucnow	Messrs. Deshi Beopar, The Himalayan Stores Swadeshi Bhandar and Government Civil Grocery Shop.		
Ludhiana	Messrs. Fancy Stores		
Lyallpur	Messrs. Sh. Maula Bux Mohd. Suleman		
Madras	Messrs. H. A. R. Mohd. & Sons, Naraindas & Co., Joonus Sait and Sons, and Railway Grain Shops under the General Manager, M. & S. M. Railway.		
Mardan	Messrs. S. Tulsidas Singh Hardit Singh		
Meerut	Messrs. Pyarelal Salig Ram and Ram Das Bal Mukand.		
Mirzapur	Messrs. Satya Narain Prasad, Narsingh Narain		
Monghyr	Messrs. Bhagwan Dass Baij Nath		
Moradabad	Messrs. Lakshmi Cloth House		
Murree	Messrs. Mohd. Ismail		
Mussoorie	Messrs. Madho Ram & Sons.		
Muttia	Messrs. Munnal Navalkishore		
Multan	Messrs. Nabi Bux Housain Bux		
Muzzaffarnagar	Messrs. Hukamchand Keshovadas		
Muzzaffarpur	Messrs. Ghina Chowdhry Gopal Chowdhry		
Nagpur	Messrs. Nityanand Agarwal and Civil Grocery Shop.		
Naintial	Messrs. S. M. Riazuddin Fiazuddin and Civil Grocery Shop.		
Nagina	Messrs. Shiam Lal		
Najibabad	Messrs. Chandu Lal Jai Ram		
Panipat	Messrs. Gupta Brothers		
Ootacamund	Messrs. Ki-lenchand Chellaram		
Panna	Messrs. Shivchand Rai Surajmali and Om Prakash Agarwal.		
Peshawar	Messrs. Prj Lal Kapoor & Sons, Ghulam Ali Khan & Sons and Civil Grocery Shop.		
Pilibhit	Messrs. Ram Bharosey Ram Ghulam		
Poona	Messrs. The Bombay Swadeshi Co-operative Stores Co. Ltd.		

New Delhi, 15th September 1945

No. LS/W(3)-(ii)—In pursuance of clause 3 of the Indian Woollen Goods (Control) Order, 1945, the Central Government is pleased to prescribe the following directions for observance by all manufacturers of Indian Woollen Goods other than Controlled Woollen Goods:—

#### For manufacturers of:

##### (A) Woollen Weaving Yarns:

(1) Woollen weaving yarns when soiled clean shall not show a loss of more than 20 per cent and shall be manufactured only in counts covered by the ranges given below:—

(i)	35/40s
(ii)	55/60s
(iii)	60/70s
(iv)	80/90s
(v)	100/110s
(vi)	120s and over

(2) The ex-mill price of woollen yarns shall not exceed the following:—

Count	Max. ex-mill price per lb.
35/40s	Rs. A. P. 1 12 0
55/60s	1 14 0
60/70s	2 0 0
80/90s	2 2 0
100/110s	2 6 0
120s and over	2 8 0

(3) Weaving yarns shall be packed in bundles of 10 lbs. and each bundle shall bear a label securely affixed giving name and place of manufacturer, year of manufacture, count of yarn and price laid down under (2) above.

##### (B) Woven Goods;

(1) Woven goods shall be manufactured only to descriptions given below:—

#### Schedule No. 1

Category (a)—Tweeds 54/56" wide, both warp and weft dyed, fast colours, soiled clean:

(i)	Weight per lineal yard 13-14 ozs. from woollen yarns—counts	60/70s
(ii)	Ditto	80/90s
(iii)	Ditto	100/110s
(iv)	Ditto	120s and over
(v)	Weight per lineal yard 16-17 ozs. from woollen yards—counts	60/70s
(vi)	Ditto	80/90s
(vii)	Ditto	100/110s
(viii)	Ditto	120s and over
(ix)	Weight per lineal yard 20-21 ozs. from woollen yards—counts	60/70s
(x)	Ditto	80/90s
(xi)	Ditto	100/110s
(xii)	Ditto	120s and over

Category (b)—Tweeds 54/56" wide, only warp or weft dyed, fast colours, soiled clean:

(i)	Weight per lineal yard 13-14 ozs. from woollen yarns—counts	60/70s
(ii)	Ditto	80/90s
(iii)	Ditto	100/110s
(iv)	Ditto	120s and over
(v)	Weight per lineal yard 16-17 ozs. from woollen yarns—counts	60/70s
(vi)	Ditto	80/90s
(vii)	Ditto	100/110s
(viii)	Ditto	120s and over

- (ix) Weight per lineal yard 20-21 ozs. from woollen yarns—counts .. .. 60/70s
  - (x) Ditto .. .. 80/90s
  - (xi) Ditto .. .. 100/110s
  - (xii) Ditto .. .. 120s and over
- Category (c)—Tweed 54/56" wide checks or plain piece dyed, fast colours, scoured clean:**
- (i) Weight per lineal yard 13-14 ozs. from woollen yarns—counts .. .. 60/70s
  - (ii) Ditto .. .. 80/90s
  - (iii) Ditto .. .. 100/110s
  - (iv) Ditto .. .. 120s and over
  - (v) Weight per lineal yard 16-17 ozs. from woollen yarns—counts .. .. 60/70s
  - (vi) Ditto .. .. 80/90s
  - (vii) Ditto .. .. 100/110s
  - (viii) Ditto .. .. 120s and over
  - (ix) Weight per lineal yard 20-21 ozs. from woollen yarns—counts .. .. 60/70s
  - (x) Ditto .. .. 80/90s
  - (xi) Ditto .. .. 100/110s
  - (xii) Ditto .. .. 120 and over

Two folds may also be manufactured in 27/28" width however in that case the weight per lineal yard shall be proportionately less.

**Sched. I. No. 11**

**Category (a)—Cotton Blankets, fast colours scoured clean 54" x 104" or 60" x 90" (excluding fringe):**

- |  |       |         |
|--|-------|---------|
|  |       | Weight  |
| (i) Manufactured from woollen yarns—counts 35/40s  | .. .. | 4 lbs.  |
| (ii) Ditto   | .. .. | 4½ lbs. |
| (iii) Ditto  | .. .. | 5 lbs.  |
| (iv) Manufactured from woollen yarns—counts 55/60s | .. .. | 4 lbs.  |
| (v) Ditto  | .. .. | 4½ lbs. |
| (vi) Ditto   | .. .. | 5 lbs.  |

**Category (b)—Piece dyed Blankets Acid colours. Scoured clean 54" x 104" or 60" x 90" (excluding fringes):**

- |  |       |         |
|--|-------|---------|
|  |       | Weight  |
| (i) Manufactured from woollen yarns—counts 35/40s  | .. .. | 4 lbs.  |
| (ii) Ditto   | .. .. | 4½ lbs. |
| (iii) Ditto  | .. .. | 5 lbs.  |
| (iv) Manufactured from woollen yarns—counts 55/60s | .. .. | 4 lbs.  |
| (v) Ditto  | .. .. | 4½ lbs. |
| (vi) Ditto   | .. .. | 5 lbs.  |

NOTE.—In case of blankets a tolerance of 4 ozs. shall be allowed in weight and tolerance of 2" in measurements.

(2) The following particulars shall be clearly marked on all woven goods:—

- (a) the name and place of manufacturer;
- (b) year of manufacture;
- (c) Schedule and category No. allotted under B(1) above; and
- (d) retail price fixed in pursuance of clause 5(2) of the Indian Woollen Goods (Control) Order, 1945

For this purpose in case of piece goods the necessary markings shall be stamped on both ends of each piece and in case of blankets and lohis or slawis labels bearing the necessary markings shall be securely affixed. Thus a manufacturer (Rama Mills Amritsar) shall stamp on a piece of tweed weighing 13/14 ozs. per lineal yard made from dyed weft and warp, yarn counts 100/110s the markings:

" Rama Mills Amritsar—1945-1-(a) III Rs. 5-14-0."

**(C) Knitted Goods**

(1) Knitted goods shall be manufactured only from worsted yarns in types mentioned below:—

- |            |  |
|------------|--|
| Serial No. | Description  |
| I.         | Children's cardigans and combination suit.                           |
| II.        | Children's Pullovers polo neck with sleeves size 18-20".             |
| III.       | Children and Men's slipovers, pullovers and jerseys in sizes 18-40". |
| IV.        | Swimming trunks in sizes 24-40".                                     |
| V.         | Nehru Jackets in sizes 24-40".                                       |
| VI.        | Ladies jumpers and swimming costumes.                                |
| VII.       | Ladies cardigans and coats.  |
| VIII.      | Vests half sleeves or sleeveless.                                    |
| IX.        | Socks dyed or bleached.  |
| X.         | Stockings dyed or bleached.  |
| XI.        | Jersey pullovers manufactured to defence specifications.             |
| XII.       | Drawers manufactured to defence specifications.                      |

(2) Knitted goods shall be divided into two qualities, viz.—

**quality 'A'**—knitted goods manufactured from single or folded merino worsted yarns;

**quality 'B'**—knitted goods manufactured from single or folded crossbred or super-crossbred worsted yarns.

(3) A label shall be affixed to every garment giving name of the manufacturer, year of manufacture, quality, serial No. as allotted under (1) above, size of the garment and the retail price which shall be determined as follows:—

(a) The cost of yarn required in the manufacture of garment:

For this purpose the permissible quantity of yarn shall not exceed the weight of the wool content of the garment including percentage of wastage admissible as given in the

appendix and the permissible rate shall be the delivered cost of the yarn at the knitters premises in spinners packing

plus (b) cost of fabrication which shall not exceed ceilings laid down in the appendix,

plus (c) 12½ per cent of the total of (a) and (b) above, plus (d) 12½ per cent of the total of (a), (b) and (c) above.

Retail price of any garment thus arrived at however shall not exceed the maximum retail price fixed in pursuance of clause 5(2) of the Indian Woollen Goods (Control) Order, 1945.

**APPENDIX**

Serial No.	Description	Maximum admissible wastage expressed as a percentage of wool content of the garment		Maximum admissible cost of fabrication
		Per cent.	Rs. As. P.	
I	Children's Cardigans and Suits	20	0 13 0	
II	Children's Pullovers Polo Neck with sleeves size 18-22".	20	1 1 0	
III	Children's and Men's Slipovers, Pullovers and Jerseys— (Plain knit) size 18-22" .. 20 0 14 0 Ditto 24-28" .. 20 0 15 6 Ditto 30-34" .. 20 1 1 0 Ditto 36-40" .. 20 1 2 6 (Ribbed or fancy knit) 18-22" .. 20 1 0 0 Ditto 24-28" .. 20 1 2 0 Ditto 30-34" .. 20 1 4 0 Ditto 36-40" .. 20 1 6 11			
IV	Swimming Trunks size 18-20" .. 20 0 13 0 Ditto 24-28" .. 20 0 14 5 Ditto 30-40" .. 20 1 0 0 Ditto 36-40" .. 20 1 1 7			
V	Nehru Jackets 18-22" .. 20 1 1 10 Ditto 24-28" .. 20 1 3 0 Ditto 30-34" .. 20 1 6 0 Ditto 36-40" .. 20 1 8 2			
VI	Ladies Jumpers and Swimming Costumes.	20	1 8 0	
VII	Ladies Cardigans and Coats	..	20 3 0 0	
VIII	Vests half sleeves or sleeveless	..	20 0 7 0	
IX	Socks dyed or bleached made on under 120 needle-machine.	12½	0 6 0	
	Ditto 120 or over needle-machine	12½	0 8 0	
X	Stocking dyed or bleached made on under 120 needle machine.	12½	0 10 0	
	Ditto 120 or over needle machine	12½	0 13 0	

All goods not manufactured and marked according to directions given above shall be disposed of within two months from the date of issue of this Notification.

NOTE.—The above directions do not apply to goods manufactured against orders placed by the Supply Department.

New Delhi, 15th September 1945

No. LS/W (3)-(iii)—In pursuance of sub-clause (2) of clause 5 of the Indian Woollen Goods (Control) Order, 1945, the Central Government is pleased to fix the following maximum retail prices which may be charged by a dealer in respect of Indian Woollen Goods other than Controlled Woollen Goods manufactured and marked by manufacturers in accordance with the directions issued to them in pursuance of Clause 3 of the said Order.

**I. Woollen Weaving Yarns**

Counts	Maximum selling price per lb.	
	Rs.	A. P.
35/70s	1	12 0
55/60s	1	14 0
60/70s	2	0 0
80/90s	2	2 0
100/110s	2	6 0
120s & over	2	8 0

## II. Woven Goods.

1	2	3	4
Schedule No. Category No.	Description	Maximum retail price per yard	Rs. A. P.
1 a	Tweed 54" wide, both warp and weft dyed, fast colours, scoured clean :		
(i)	Weight per lineal yard 13-14 ozs. from yarn counts— 60/70s	5 5 0	
(ii)	Ditto .. .. 80/90s	5 8 0	
(iii)	Ditto .. .. 100/110s	5 14 0	
(iv)	Ditto .. .. 120s & over	6 1 0	
(v)	Weight per lineal yard 16-17 ozs. from yarn counts— 60/70s	6 4 0	
(vi)	Ditto .. .. 80/90s	6 7 0	
(vii)	Ditto .. .. 100/110s	6 13 0	
(viii)	Ditto .. .. 120s & over	6 15 0	
(ix)	Weight per lineal yard 20-21 ozs. from yarn counts— 60/70s	7 4 0	
(x)	Ditto .. .. 80/90s	7 7 0	
(xi)	Ditto .. .. 100/110s	7 14 0	
(xii)	Ditto .. .. 120s & over	8 2 0	
b	Tweeds 54" wide warp only or weft only dyes fast colours scoured clean :—		
(i)	Weight per lineal yard 13-14 ozs. from yarn counts— 60/70s	5 0 0	
(ii)	Ditto .. .. 80/90s	5 3 0	
(iii)	Ditto .. .. 100/110s	5 9 0	
(iv)	Ditto .. .. 120s & over	5 12 0	
(v)	Weight per lineal yard 16-17 ozs. from yarn counts— 60/70s	5 13 0	
(vi)	Ditto .. .. 80/90s	6 1 0	
(vii)	Ditto .. .. 100/110s	6 8 0	
(viii)	Ditto .. .. 120s & over	6 10 0	
(ix)	Weight per lineal yard 20-21 ozs. from yarn counts— 60/70s	6 13 0	
(x)	Ditto .. .. 80/90s	7 1 0	
(xi)	Ditto .. .. 100/110s	7 8 0	
(xii)	Ditto .. .. 120s & over	7 11 0	
c	Tweeds 54" wide, checks or plain piece dyed, fast colours, scoured clean :—		
(i)	Weight per lineal yard 13-14 ozs. from yarn counts— 60/70s	5 1 0	
(ii)	Ditto .. .. 80/90s	5 4 0	
(iii)	Ditto .. .. 100/110	5 10 0	
(iv)	Ditto .. .. 120s & over	5 13 0	
(v)	Weight per lineal yard 16-17 ozs. from yarn counts— 60/70s	5 15 0	
(vi)	Ditto .. .. 80/90s	6 0 0	
(vii)	Ditto .. .. 100/110s	6 9 0	
(viii)	Ditto .. .. 120 & over	6 11 0	
(ix)	Weight per lineal yard 20-21 ozs. from yarn counts— 60/70s	6 15 0	
(x)	Ditto .. .. 80/90s	7 3 0	
(xi)	Ditto .. .. 100/110s	7 10 0	
(xii)	Ditto .. .. 120s & over	7 13 0	
2 a	Check Blankets fast colours, scoured clean 54" x 104" or 60" x 90" (excluding fringes) :—		
(i)	Manufactured from yarn counts 35/40s weight—	each	
(ii)	Ditto .. .. 4 lbs.	16 4 0	
(iii)	Ditto .. .. 4½ lbs.	17 5 0	
(iv)	Ditto .. .. 5 lbs.	19 5 0	
(v)	Manufactured from yarn counts 36/40s weight—		
(vi)	Ditto .. .. 4 lbs.	17 3 0	
(vii)	Ditto .. .. 4½ lbs.	18 11 0	
(viii)	Ditto .. .. 5 lbs.	20 3 0	
(b)	Piece dyed blankets, acid colours scoured clean 54" x 104" or 60" x 90" (excluding fringes) :—		
(i)	Manufactured from yarn counts 35/40s weight—		
(ii)	Ditto .. .. 4 lbs.	15 13 0	
(iii)	Ditto .. .. 4½ lbs.	17 5 0	
(iv)	Ditto .. .. 5 lbs.	18 9 0	
(v)	Manufactured from yarn counts 55/60s weight—		
(vi)	Ditto .. .. 4 lbs.	16 12 0	
(vii)	Ditto .. .. 4½ lbs.	18 12 0	
(viii)	Ditto .. .. 5 lbs.	19 7 0	

## III. Knitted Goods

Retail price in respect of knitted goods shall be marked on the garment by the manufacturer in accordance with directions issued to him in pursuance of clause 3 of the

Indian Woollen Goods (Control) Order, 1945 and shall not exceed the following :—

Serial No.	Description	Maximum retail price	
		Quality 'A'	Quality 'B'
1	Children's Cardigans and Combination Suits.	Rs. 7 12 0	A. P. 4 0 0
2	Children's Pullovers Polo or High Neck with sleeves size 18-22".	7 8 0	4 12 0
3	Children's and Men's Slipovers, Pullovers and Jerseys.	11 0 0	6 4 0
4	Swimming Trunks .. ..	7 12 0	
5	Nehru Jackets .. ..	12 8 0	5 0 0
6	Ladies Jumpers and Swimming Costumes.	11 0 0	7 12 0
7	Ladies Cardigans and Coats .. ..	20 12 0	11 12 0
8	Vests half sleeves or sleeveless .. ..	6 0 0	3 12 0
9	Socks dyed or bleached .. ..	3 4 0	2 8 0
10	Stockings dyed or bleached .. ..	5 0 0	3 12 0
11	Jersey Pullovers (Defence Specifications).	.. ..	10 15 0
12	Drawers (Defence Specifications) .. ..	.. ..	4 8 0

NOTE—All knitted goods manufactured from single or folded merino worsted yarns shall be classified in quality 'A'. All knitted goods manufactured from single or folded cross bred or super cross bred worsted yarns shall be classified in quality 'B'.

The above retail prices are fixed for Indian woollen goods other than Controlled Woollen Goods manufactured in accordance with directions issued to manufacturers in pursuance of clause 3 of the Indian Woollen Goods (Control) Order, 1945. The prices of goods manufactured before the issue of those directions shall be governed by Notification No. LS/W(3), dated the 25th November 1944.

New Delhi, 22nd September 1945

No. LS/W(3)-(iv)—In pursuance of clause 11 of the Indian Woollen Goods (Control) Order, 1945, the Central Government is pleased to direct that all dealers shall dispose of all Indian Woollen Goods, other than Controlled Woollen Goods not manufactured and marked according to directions issued to the manufacturers in pursuance of clause 3 of the Indian Woollen Goods (Control) Order, 1945, within three months of the date of issue of this notification.

DHARMA VIRA  
Dy Secy. to Government

The 14th November 1945

No. 27784-S.T.—The following notifications, issued by the Government of India in the Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor  
S. V. SOHONI  
Secretary to Government

Bombay, 29th September 1945

No. T.C.(4)18/45—In exercise of the powers conferred on me by clause 15 of the Cotton Cloth and Yarn (Control) Order, 1945, I hereby direct that the following further amendment shall be made in the Textile Commission's Notification No. T.C. (4)1/44, dated the 22nd January 1944, namely :—

In the table below the said notification for the entries under column 2 against entry numbers 1, 5 and 7 in column 1 thereof, the following shall be substituted, namely :—  
"The provisions of sub-clause (i) of clause 13 and all the provisions of clause 14 of the Order."

Bombay, 6th October 1945

No. T.C. (2)94/45—Corrigendum—In the notification of the Government of India in the Department of Industries and Civil Supplies No. 34-Textile A(15)2/43, dated the 31st December 1943, published in the Gazette of India Extraordinary, dated the 31st December 1943, in Schedule B (Part I), under Serial No. 77 "Svadeshi Mills Co. Ltd", at page 1011, against Serial No. 23 under column 3(a), for the figure "023410/5" read the figure "024310/5".

Bombay, 6th October 1945

No. T.C. (12)6/45—In exercise of the powers conferred on me by sub-clauses (b) and (c) of clause 10 and clause 10A of the Cotton Cloth and Yarn (Control) Order, 1945, I hereby direct that the following further amendment shall be made in the notification of the Textile Commissioner No. T.C.(12)/44, dated the 14th October 1944, namely :—  
A. sub-paragraph 1 of paragraph 6, the following proviso shall be inserted, namely :—

"Provided that in the case of Mesh cloth the marking shall be made on a piece of cloth stitched on to the Mesh cloth."

*Bombay, 6th October 1945*

No. T.C. (14)15/45—In exercise of the powers conferred on me by clause 21 of the Cotton Cloth and Yarn (Control) Order, 1945, and with the sanction of the Central Government, I hereby direct that the following further amendments shall be made in the Textile Commissioner's notification No. T.C.(14)/44, dated the 30th December 1944, namely:—

In column 1 of the table below the said notification, (1) in entry No. 5, after sub-entry (ii), the following shall be added, namely:—

“(iii) Deputy Provincial Textile Controller and Enforcement Officer, Cawnpore.”

(2) for entry No. 12 the following shall be substituted, namely:—

“12. Director of Food Supplies, Quetta”

*Bombay, 6th October 1945*

No. T.C (27)1/45—In exercise of the powers conferred on me by clause 21 of the Cotton Cloth and Yarn (Control) Order, 1945, and with the sanction of the Central Government, I hereby direct that the following amendment shall be made in the Textile Commissioner's notification No. T.C. (27)/45, dated the 18th August 1945, namely:—

In the table below the said notification, for entry No. 12 the following shall be substituted, namely:—

“12. Director of Food Supplies Quetta, Baluchistan.”

*Bombay 6th October 1945*

No. T.C. (29)1/45—In exercise of the powers conferred on me by clause 21 of the Cotton Cloth and Yarn (Control) Order, 1945 and with the sanction of the Central Government, I hereby direct that the following amendment shall be made in the Textile Commissioner's notification No. T.C. (29)/45, dated the 17th September 1945, namely:—

In column 1 of the table below the said notification, for entry No. 12 the following shall be substituted, namely:—

“12. Director of Food Supplies, Quetta.”

S. D. CHARD

*Textile Commissioner*

*The 14th November 1945*

**No. 27785-S.T.**—The following notifications, issued by the Government of India in the Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor

S. V. SOHONI

*Secretary to Government*

*Bombay, 24th September 1945*

No. 1/2(106)/45-CG(CS)—It is hereby notified for public information that in pursuance of the proviso to sub-section (2) of section 6 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance XXXV of 1943) and for the purpose of determining [under clause (b) of that sub-section] the maximum price which a dealer may charge for imported ribs used in the manufacture of umbrellas I have sanctioned the addition to the landed cost of such ribs of a sum equivalent to 5 per cent of such landed cost.

*Bombay, 28th September 1945*

No. 1/2(110)/45-CG(CS)—In exercise of the powers conferred upon me by sub-section (1A) of section 11 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), I hereby direct that in the schedule appended to the notification of the Controller-General of Civil Supplies No. 1/2(70)/45-CG(CS), dated the 12th July 1945, entries 10 and 16 shall be deleted.

*Bombay, 28th September 1945*

No. 1/2(111)/45-CG(CS)—In exercise of the powers conferred upon me by sub-section (1A) of section 11 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), I hereby direct every dealer in any of the articles specified in the schedule hereto appended to exhibit at a prominent place in his shop a price list showing the selling prices of each type or class of the articles held by him in stock.

2. I hereby further direct:—

(1) that such price list shall be written in ink in a book with numbered pages, wherein the articles should be arranged as far as possible in appropriate groups and in the alphabetic order, or shall comprise the printed lists issued by the producer or distributor;

(2) a dealer who sells wholesale as well as retail shall enter in the price list both the wholesale and retail prices; provided that a dealer, who only sells wholesale, shall enter wholesale price alone and the dealer who only sells retail shall enter the retail price alone;

(3) the retail prices entered in the price list shall be within the limits permitted by or under the Hoarding and Profiteering Prevention Ordinance, 1943, or any other law for the time being in force.

SCHEDULE

- (1) Gramophone records and needles;
- (2) Radio spare parts and accessories.

*Bombay, 6th October 1945*

No. 1/2(103)/45-CG(CS)—In pursuance of section 9 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance XXXV of 1943), I hereby direct that the following further amendment shall be made in the notification of the Controller-General of Civil Supplies, No. 1/2(24)/45-CG(CS), dated the 26th March 1945, namely:—

In the said notification after the words “the Punjab Province” the words “or the United Provinces” shall be inserted.

C. C. DESAI

*Contrl.-Genl. of Civil Supplies*

*New Delhi, 6th October 1945*

No. 91-M(23)/45—In pursuance of clause 7 of the Aluminium Utensils (Control) Order, 1945, the Central Government is pleased to authorise the following officers for the purpose of the said clause in addition to those authorised in the notifications of the Government of India in the Department of Industries and Civil Supplies, No. 91-M(9)/45, dated the 9th June 1945, and No. 91-M(23)/45, dated the 15th September 1945:—

Director of Industries, Central Provinces and Berar.

All Deputy Commissioners, Central Provinces and Berar.  
Officer on Special Duty, Commerce and Industry Civil Supplies Department, Central Provinces and Berar.

All District Superintendents of Police, Central Provinces and Berar.

All Additional District Magistrates, Central Provinces and Berar.

All Inspectors and Divisional Inspectors of Civil Supplies, Central Provinces and Berar.

Director of Civil Supplies, Punjab

All Assistant Directors and the Officer on Special Duty in the Civil Supplies Department, Punjab.

All District Magistrates, Subdivisional Magistrates, Additional District Magistrates, Civil Supplies Officers and Inspectors of Civil Supplies in the Punjab.

District and Subdivisional Magistrates, Assam.

J. D. KAPADIA

*Deputy Secy. to the Govt. of India*

*The 14th November 1945*

**No. 27783-S.T.**—The following notification, issued by the Government of India, Department of Industries and Civil Supplies, is hereby republished for general information.

By order of the Governor

S. V. SOHONI

*Secretary to Government*

*New Delhi, 2nd November 1945*

No. 12-F.P.(15)/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that, with effect from the 1st November 1945, the following further amendment shall be made in the notification of the Government of India in the Department of Industries and Civil Supplies, No. 12-F.P.(1)/44, dated the 30th September 1944, and to direct with reference to sub-rule (1) of rule 119 of the said Rules, that notice of this order shall be given by publication of the same in the official Gazettes of the Government of India and of the Provincial Governments:—

For sub-para (1) of para. I of the said notification the following shall be substituted:—

“I. (1) The price of all Portland Cement shall not exceed Rs. 63-12-0 per ton in full wagon loads for destination except—

(a) stations situated on the Bengal and Assam Railway supplies to which are on an f. o. r. Calcutta basis; and

(b) river stations in Bengal and Assam, supplies to which are on an f. o. b. Calcutta basis.”

J. D. KAPADIA

*Deputy Secy. to the Govt. of India*

*The 14th November 1945*

**No. 27810-S.T.**—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is hereby republished for general information.

By order of the Governor

S. V. SOHONI

*Secretary to Government*

*New Delhi, 14th September 1945*

No. SS/285—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to make the following Order, and to direct with reference to sub-rule (1) of rule 119 of the said Rules that notice of the Order shall be

given by the publication of the same in the *Gazette of India* and by the issue of a press note indicating the nature of its provisions:—

1. (1) This Order may be called the Paper Control (Production) Order, 1945.

(2) It extends to the whole of British India.

(3) It shall come into force at once.

(4) The Paper Control (Production) Order, 1944, is hereby repealed:

Provided that anything done under any provision of that Order shall be deemed to have been done under the corresponding provision of this Order.

2. In this Order, unless there is anything repugnant in the subject or context—

(a) "Director" means the Director of Paper, Directorate General of Supply, and includes any other officer authorised in this behalf by the Central Government;

(b) manufacturer means any person who manufactures paper in a factory within the meaning of the Factories Act, 1934 (XXV of 1934);

(c) "Paper" includes all varieties (whether homogeneous or laminated and whether coated or uncoated) or paper, paperboard, pulpboard, wallboard, fibreboard, strawboard, process board and other similar materials which are manufactured wholly or mainly either from vegetable fibres or pulp thereof or both from such fibres and such pulp.

3. Every manufacturer who is not a manufacturer on the date of commencement of this Order shall apply for registration to the Director in the Form appended to this Order within one month of the date on which he begins to manufacture paper.

4. (1) No manufacturer shall manufacture paper of a variety or description not specified in the Schedule hereto annexed without the permission in writing of the Director.

(2) If any question arises whether any paper manufactured by a manufacturer is of a variety or description specified in the Schedule and if so, of what variety or description, the question shall be referred to the Director whose decision thereon shall be final.

5. The Director may issue to any manufacturer such directions relating to the manufacture of paper as may be deemed necessary and the manufacturer shall comply with such directions.

6. Any manufacturer, on being required to do so by the Director, shall submit such returns or other information regarding stocks, manufacture and disposal of paper in such form as he may direct.

7. The Director may, with a view to securing compliance with this Order—

(a) require any person to give any information in his possession with respect to any business carried on by that or any other person;

(b) inspect, or cause to be inspected, any books or other documents belonging to or under the control of any manufacturer;

(c) enter and search, or authorize any officer to enter and search, any premises.

8. No person shall, with intent to evade the provisions of this Order, refuse to give any information lawfully demanded from him under clause 6 or clause 7, or conceal, destroy or mutilate any books or other documents in his possession or under his control.

9. Any Court trying any contravention of this Order may, with out prejudice to any sentence which it may pass, direct that any paper in respect of which it is satisfied that the Order has been contravened shall be forfeited to His Majesty.

#### FORM

(See clause 3)

#### APPLICATION FOR REGISTRATION AS A MANUFACTURER OF PAPER UNDER THE PAPER CONTROL (PRODUCTION) ORDER, 1945

(To be submitted to the Director of Paper Directorate General of Supply, Shahjahan Road, New Delhi)

1. Name of firm
2. Full address of registered head office
3. Telegraphic address
4. Full address of mill or mills
5. Is the firm registered under—
  - (a) Indian Companies Act
  - (b) Indian Partnership Act

6. Total quantity of paper produced in tons during—

1st April 1941 to 31st March 1942

1st April 1942 to 31st March 1943

1st April 1943 to 31st March 1944

1st April 1944 to 31st March 1945

NOTE—A copy of the latest available balance sheet and annual report should be enclosed with this application.

I/WE CERTIFY THAT THE CONTENTS OF THIS APPLICATION ARE TRUE TO THE BEST OF MY/OUR KNOWLEDGE AND BELIEF.

Date

Signature of the Applicant(s)

#### THE SCHEDULE

(See Clause 4)

I. Writing and Printing (Except Newspaper) Papers.

(a) Bleached, white or cream wove or laid, watermarked or unwatermarked, machine finished (M. F.) or machine glazed (M. G.), semi bleached or buff in substances of Demy 14 lbs. 500's and upwards.

(b) As in (a) above, but in substances below Demy 14 lbs. 500's with a minimum of Demy 12 lbs. 500's.

(c) Unbleached, wove or laid, watermarked or unwatermarked machine finished (M. F.) or machine glazed (M. G.) in substances of Demy 14 lbs. 500's.

(d) As in (c) above, but in substances of Demy 14 lbs. 500's with a minimum of Demy 12 lbs. 500's.

(e) Ordinary badami wove or laid watermarked or unwatermarked, machine finished (M. F.) or machine glazed (M. G.) in substances of Demy 14 lbs. 500's and upwards.

(f) As in (e) above, but in substances below Demy 14 lbs. 500's with a minimum of Demy 12 lbs. 500's.

The varieties for (a) to (d) above are—

Printing, Letter, Litho, Map Litho, Imitation Art, Antique, Ferro Prussiate Base, Account Book, Ahmedabadi, Dipicote, Drawing Cartridge, Offset Cartridge, Cream Laid, White Laid, Cream Wove, Legal Blue, Superior Badami, Mah Box.

The qualities for (a) to (d) above are—

(1) Super rendered and water-finished or, for rag quality only, Parchment finished.

(2) Coloured.

(3) 10 to 25 per cent Rag furnish

(4) 26 to 50 per cent Rag furnish

(5) 51 to 75 per cent Rag furnish

(6) 76 to 100 per cent Rag furnish

(7) Embossed or decorated

II. Wrapping Papers.

(a) Brown wrapping and brown cartridge minimum substance Demy 18 lbs. 500's.

(b) Machine finished (M. F.) or machine glazed (M. G.) ribbed or plain kraft or imitation kraft paper in substances of 22×29 30 lbs 48's and upwards.

(c) As in (b) above, but in substances below 22×29 30 lbs. 48's with a minimum of 22×29 26 lbs. 48's.

III. Cover Papers.

(a) Bleached

(b) Unbleached

(c) Manilla for Casing.

(d) Manilla for Folioes

The qualities for (a) to (d) above are—

(1) Super rendered or water-finished

(2) Embossed or decorated

(3) Coloured

IV. Special Thin Qualities in Substances Below Demy 10 lbs. 500's.

(a) Toilet paper cut to small sizes

(b) Air mail

(c) Manifold

V. Blotting

(a) Bleached

(b) Unbleached

(c) Coloured

VI. Boards (Solid, Paste or Combination)

(a) Bleached, semi-bleached or unbleached cardboards

(b) Bleached or unbleached pulp boards and millboards

(c) Bleached or unbleached Manilla boards

(d) Bleached or unbleached pasteboards

(e) Duplex and Triplex boards

(f) Ticket boards

(g) Grey boards

(h) Straw boards

(i) Corrugated boards

The qualities for (a) to (h) above are—

(1) Coloured

(2) Super rendered or water-finished

(3) Waterproofed

(4) Corrugated and Silicated

S. C. AGGARWAL

Dy. Secy. to the Govt. of India



## PRESS NOTE

The Textile Commissioner to the Government of India has by a notification published in the *Gazette of India*, dated the 20th October 1945, extended the order concerning the sale of mutton tallow to (1) the administered areas and Railway lands in the former Western India States Agency, (2) the Punjab States Railway lands, and (3) the Khasi States including the Shillong administered areas and directed that no person in the above areas shall sell imported mutton tallow used in textile manufacture (other than hemp and jute) at a price exceeding Rs. 48 per cwt. F. O. R. port of entry.

The foregoing press note is being issued by the Textile Commissioner with reference to sub-rule (1) of rule 119 of the Defence of India Rules.

COMMERCE AND LABOUR DEPARTMENT  
NOTIFICATIONS

The 12th November 1945

**No. 5645-Com.**—The following notification, issued by the Government of India in the Department of Labour, is republished for general information.

By order of the Governor  
R. L. NARASIMHAM  
Secretary to Government

New Delhi, 13th October 1945

**No. Ex. 103**—In exercise of the powers conferred by sub-section (4) of section 9 and sub-section (6) of section 9A of the Indian Explosives Act, 1884 (IV of 1884), as amended by the Explosives (Amendment) Ordinance, 1945 (XVIII of 1945), the Central Government is pleased to direct that the following further amendments shall be made in the Explosives Rules, 1940 and that the same shall be published as required by section 18 of the Act as amended by the said Ordinance, namely:—

After Chapter VII of the said Rules, the following Chapter and Rules shall be added, namely:—

## CHAPTER VIII

*Accidents and Inquiries*

112. *Notice of accident*—The notice of an accident required to be given under section 8(1) of the Act shall be given forthwith (a) to the Chief Inspector by Express telegram (Telegraphic Address—Explosives, New Delhi) followed within 24 hours by a letter giving particulars of the occurrence and (b) to the Officer-in-charge of the nearest police-station by the quickest route. Pending the visit of the Chief Inspector, or his representative, or until instruction is received from the Chief Inspector that he does not wish any further investigation or inquiry to be made all wreckage and debris shall be left untouched except in so far as its removal may be necessary for the rescue of persons injured, and recovery of the bodies of any persons killed, by the accident.

113. *Procedure at Courts of Inquiry*—(a) The Chief Inspector of Explosives will arrange with the Heads of the Services concerned to be represented at Courts of Inquiry where he so desires. In addition he will be provided with copies of the proceedings of Courts where the matter is of lesser interest. The Heads of Services will co-operate with the Chief Inspector of Explosives by informing him immediately of occurrences liable to lead to the summoning of Courts of inquiry on matters of interest to the Chief Inspector of Explosives as indicated by him.

(b) The Chief Inspector of Explosives may attend in person or send a representative; in either case he shall have power to examine witnesses, where he so desires.

114. *Inquiry into accident*—(a) Whenever a District Magistrate, a Commissioner of Police or a Magistrate subordinate to a District Magistrate holds an inquiry under section 9(1) of the Act he shall adjourn such an inquiry unless the Chief Inspector or an officer nominated by him is present to watch the proceedings or the Magistrate has received written information from the Chief Inspector that that officer does not wish to send a representative.

(b) The Magistrate at least 14 days before holding the adjourned inquiry shall send to the Chief Inspector notice in writing of the time and place of holding the adjourned inquiry.

(c) When an accident has been attended with loss of human life the Magistrate before the adjournment may take evidence to identify any bodies and may order the interment thereof.

(d) The Chief Inspector or his representative shall be at liberty at any such inquiry to examine any witnesses subject to the order of the Magistrate on points of law.

(e) Where evidence is given at an inquiry at which the Chief Inspector or an officer nominated by him is not present, of any neglect as having caused or contributed to the explosion or accident, or of any defect in or about, or in connection with any Factory, Magazine, store, or any carriage, ship, or boat carrying an explosive appearing to the Magistrate or Jury to require a remedy, the Magistrate shall send to the Chief Inspector notice in writing of such neglect or defect.

115. *Inquiry into more serious accidents*—(a) Whenever an inquiry is held under section 9A of the Act the persons holding such inquiry shall hold the same in open court in such manner and under such conditions as they may think most effectual for ascertaining the causes and circumstances of the accident, and enabling them to make the report under this rule:

Provided that where the Central Government so directs the inquiry may be held in camera.

(b) Persons attending at witnesses before this court shall be allowed such expenses as would be allowed to witnesses attending before a civil court subordinate to the High Court having jurisdiction in the place where the inquiry is held and in case of dispute as to the amount to be allowed the question shall be referred to the local Magistrate who, on request by the court, shall ascertain and certify the proper amount of such expenses.

(c) All expenses incurred in or about an inquiry or investigation under this rule shall be deemed to be part of the expenses of the Department of Explosives in carrying the Indian Explosives Act, 1884, into execution.

V. K. R. MENON

Joint Secy. to the Govt. of India

The 12th November 1945

**No. 5650-Com.**—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor  
R. L. NARASIMHAM  
Secretary to Government

## COFFEE CONTROL

New Delhi, 29th September 1945

**No. 55 (28)-F.P./45**—In exercise of the powers conferred by section 48 of the Coffee Market Expansion Act, 1942 (VII of 1942), the Central Government is pleased to direct that the following further amendment shall be made in the Coffee Market Expansion Rules, 1940, namely:—

(i) In rule 5 of the said Rules, sub-rule (a) shall be renumbered as sub-rule (a) (i) and after the sub-rule as so renumbered the following sub-rule shall be inserted, namely:—

“(ii) power to check the composition of blends manufactured by different roasters and to issue certificates to them indicating the composition and to inspect himself, or to authorise his subordinate officers to inspect any roasting establishment and to examine accounts and records of and such establishment and to collect samples of blends for inspection.”

J. D. KAPADIA

Deputy Secy. to the Govt. of India

LAW DEPARTMENT  
NOTIFICATION

The 14th November 1945

**No. 5726-L.**—The following ordinance promulgated by the Governor-General is hereby republished for general information.

By order of the Governor  
R. L. NARASIMHAM  
Secretary to Government

New Delhi, 31st October 1945

ORDINANCE No. XLII OF 1945

AN

## ORDINANCE

further to amend the Indian Army Act, 1911, and the Indian Air Force Act, 1932

WHEREAS an emergency has arisen which makes it necessary further to amend the Indian Army Act, 1911

VIII of 1911) and the Indian Air Force Act 1932 (XIV of 1932), for the purposes hereinafter appearing ;

Now, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935 (26 Geo. 5, c. 2), the Governor-General is pleased to make and promulgate the following Ordinance :—

**1. Short title and commencement—**(1) This Ordinance may be called the Indian Army and Indian Air Force (Amendment) Ordinance, 1945.

(2) It shall come into force at once.

**2. Amendment of section 67, Act VIII of 1911—**In section 67 of the Indian Army Act, 1911, the following amendments shall be made, and shall with effect from the 7th day of December 1941 be deemed always to have been made, namely :—

(1) After the words "other than" where they occur for the first time, the following shall be inserted, namely :—

"an offence committed after the 7th day of December 1941 while the person in question was a prisoner of war or was present in enemy territory or"

(2) For the words "expiration of three years" the words and brackets "expiration of a period of three years (in the computation of which period any time spent by the person in question after the aforesaid date as a prisoner of war or in enemy territory or in evading arrest shall be excluded)" shall be substituted.

(3) To the *Explanation* the following shall be added, namely :—

"and 'enemy territory' means any area at the time of the presence therein of the person in question under the sovereignty of or administered by or in the occupation of a State at that time at war with His Majesty".

**3. Amendment of section 78, Act XIV of 1932—**In section 78 of the Indian Air Force Act, 1932, the following amendments shall be made, and shall with effect from the 7th day of December 1941 be deemed always to have been made, namely :—

(1) After the words "other than" where they occur for the first time, the following shall be inserted, namely :—

"an offence committed after the 7th day of December 1941 while the persons in question was a prisoner of war or was present in enemy territory or"

(2) For the words "expiration of three years" the words and brackets "expiration of a period of three years (in the computation of which period any time spent by the person in question after the aforesaid date as a prisoner of war or in enemy territory or in evading arrest shall be excluded)" shall be substituted.

(3) To the *Explanation* the following shall be added, namely :—

"and 'enemy territory' means any area at the time of the presence therein of the person in question under the sovereignty of or administered by or in the occupation of a State at that time at war with His Majesty".

WAVELL

Viceroy and Governor-General

PUBLISHED UNDER THE AUTHORITY OF THE  
HIGH COURT OF JUDICATURE AT PATNA  
NOTIFICATION

The 8th November 1945

**No. 29-8.**—It is hereby notified for general information that the High Court, in exercise of the powers vested in it by section 15 of Act XII of 1887, is pleased to declare that all Subordinate Courts in the districts of Puri, Balasore and Sambalpur shall remain closed for general elections to the District Boards on the dates specified below against each district :—

Puri ..	..	12th to 14th November 1945
Balasore ..	..	19th to 22nd November 1945
Sambalpur ..	..	12th to 15th November 1945

By order of the High Court

A. SALISBURY  
Registrar